

November, 1987.”

*The motion was adopted.*

12.08 hrs.

CONSTITUTION (SCHEDULED TRIBES)  
ORDER (AMENDMENT) BILL

[Translation]

MR. SPEAKER : Dr. Rajendra Kumari Bajpai. Mr. Ramswaroop, now you can oppose it.

SHRI RAMSWAROOP RAM (Gaya) : I want a clarification only.

MR. SPEAKER : Let her move the Bill. Thereafter you can oppose it and then you will get the clarification automatically.

(Interruptions)

MR. SPEAKER : There is no such rule under which you could ask for a clarification.

[English]

SHRI RAMSWAROOP RAM : She is ready to clarify.

[Translation]

MR. SPEAKER : Mr. Ramswaroop, why do you insist? It cannot be done under the rules. Until and unless she speaks, you cannot oppose.

[English]

First of all she has to move, then you oppose it, if you like.

(Interruptions)

[Translation]

Did I ever prevent you from opposing? You can support or oppose it, as you wish.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to move for leave to introduce a Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.”

*The motion was adopted.*

DR. RAJENDRA KUMARI BAJPAI : I introduce the Bill.

With your permission, Sir—if you permit—I can clarify the point. There is no such proposal or move from the Government with regard to the question raised by Shri Ramswaroop Ram in the House, regarding Paswan and Dusad. We are not going to do anything against them. These are all rumours.

[Translation]

MR. SPEAKER : You have made a mountain out of a molehill.

SHRI RAMSWAROOP RAM : It was in the newspaper.

MR. SPEAKER : Bahut shore sunate the Pahalo mein dil ka,  
Jo chira to katara-e  
khun nikala.

[English]

PROF. MADHU DANDAVATE (Rajapur) : It was a mutual arrangement, Sir.  
(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : It was a case of arranged marriage !

12.09 hrs.

STATEMENT RE : CONSTITUTION  
(SCHEDULED TRIBES) ORDER  
(AMENDMENT) ORDINANCE,  
1987

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment)